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* IN THE HIGH COURT OF DELHI AT NEW DELHI + W.P.(CRL) 937/2024 & CRL.M.A. 9106/2024

ARVIND KEJRIWALPetitioner

Through: Mr. Vikram Chaudhary, Sr. Adv.

with Mr. Vivek Jain, Mohd. Irshad, Mr. Rajat Bhardwaj, Mr. Sadiq Noor, Ms. Arveen Shekon & Mr. Rajat Jain, Advs. (M:7838638589)

versus

DIRECTORATE OF ENFORCEMENTRespondent

Through: Mr. S.V. Raju ASG, Mr. Zoheb

Hossain Spl counsel for ED, Mr. vivek Gurnani panel Counsel for ED, Mr Kartik Sabharwal, Mr. Pranjal Tripathi, & Mr. kanishk Maurya, Advocate. (M:9999711099)

CORAM: JUSTICE PRATHIBA M. SINGH JUSTICE AMIT SHARMA

> ORDER 23.10.2024

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- 1. This hearing has been done through hybrid mode.
- 2. Some of the issues, which have been raised in this petition, as per ld. Senior Counsel for the Petitioner appearing, are pending adjudication before the Hon'ble Supreme Court.
- 3. List on 22nd January, 2025.

PRATHIBA M. SINGH, J.

AMIT SHARMA, J.

OCTOBER 23, 2024/dk/bh